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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 27] नई दिल्ली, सोमवार, अगस्त 14, 2023/श्रावण 23, 1945 (शक)
No. 27] NEW DELHI, MONDAY, AUGUST 14, 2023/SRAVANA 23, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 14th August, 2023/Sravana 23, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 12th August, 2023 and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) ACT, 2023

No. 24 OF 2023

[12th August, 2023.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Chhattisgarh.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2023. Short title.

Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.

2. In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XXIII.— C.O. 19.
Chhattisgarh, for entry 33, the following entry shall be substituted, namely:—

"33. Mahar, Mahara, Mahra, Mehar, Mehra".

DR. REETA VASISHTA,
Secretary to the Govt. of India.